ITEM NO.1501 COURT NO.13 SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 10787/2024

[Arising out of impugned final judgment and order dated 20-11-2023 in WC No. 12074/2023 passed by the High Court of Judicature at Allahabad]

AJAY VIJH Appellant(s)

VERSUS

INDIAN BANKS ASSOCIATION & ORS. Respondent(s)

[HEARD BY : HON. PAMIDIGHANTAM SRI NARASIMHA AND HON. ALOK ARADHE, JJ.].....[Mr. Maninder Singh, Amicus Curiae assisted by Mr. Rajat Nair and Mr. Prabhas Bajaj, Advocates]
IA No. 73829/2024 - CONDONATION OF DELAY IN FILING
IA No. 153316/2025 - EXEMPTION FROM FILING O.T.
IA No. 153246/2025 - EXEMPTION FROM FILING O.T.

Date : 07-07-2026 This matter was called on for pronouncement of judgment today.

For Appellant(s) : Mr. Pankaj Agarwal, Adv.
Mr. Sunil Murarka, Adv.
Ms. Neha Agrawal, Adv.
Mr. Siddhant Sahay, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s) :Mr. Rajesh Kumar Gautam, AOR
Mr. Anant Gautam, Adv.
Mr. Vibhu Sharma, Adv.
Ms. Likivi Jakhalu, Adv.
Mr. Aman Gahlot, Adv.
Ms. Isha Gaur, Adv.
Mr. Rishi Chauhan, Adv.
Ms. Azal Aekram, Adv.

Ms. Radhika Gautam, AOR
Ms. Radhika Gautam, Adv.
Ms. Anjul Dwivedi, Adv.

Mr. Gurmeet Singh Makker, AOR

Mr. Maninder Singh, Sr. Adv. (Amicus Curiae)
Mr. Prabhas Bajaj, AOR

Signature Not Verified
Digitally signed by KAPIL TANDON
Date: 2026.07.07 16:03:28 IST
Reason:

Hon’ble Mr. Justice Pamidighantam Sri Narasimha pronounced the judgment of the Bench comprising His Lordship and Hon’ble Mr. Justice Alok Aradhe.

2. Delay condoned.

3. Leave granted.

4. The appeal stands allowed in terms of the signed reportable judgment. Paragraph nos. 61 and 62 of the Judgment read as under:-

> **"61. For the reasons stated above, we allow the appeal, set aside the judgment and order passed by the High Court of Judicature at Allahabad. We declare that inclusion of appellant's name in Caution List is impermissible and without jurisdiction. There shall be a consequential direction to the respondents to remove the name of the appellant from the Caution List with immediate effect.**
>
> **62. List the appeal on 31.08.2026 for considering the issues relating to institutionalising Continuing Legal Education (CLE) and the proposal for establishing National Legal Academy (NLA). BCI may file an affidavit indicating the developments a week before the listing of the case."**

5. Pending application(s), if any, stand disposed of.

(KAPIL TANDON) **(MANOJ KUMAR)**
COURT MASTER (SH) **COURT MASTER (NSH)**

(Signed Reportable Judgment is placed on the file.)